## THE HIGH COURT OF MEGHALAYA AT SHILLONG

## NOTIFICATION

Dated, Shillong, the 16th May, 2023

No.HCM.II/34/Pt.I/2014/Estt/49 In pursuance of the Hon'ble Supreme Court's Order dated 20.04.2023 in the matter of M.A. No.859 of 2020 in SLP(C) No.5440 of 2020 titled "District Bar Association Dehradun v. Ishwar Shandilya & Ors.", the Hon'ble the Chief Justice is pleased to constitute a "Grievance Redressal Committee" for the High Court of Meghalaya comprising the following members:-

1. Hon'ble the Chief Justice

- Chairperson

2. Hon'ble Mr.Justice H.S.Thangkhiew

- Member

3. Hon'ble Mr. Justice W.Diengdoh

- Member

4. Advocate General, Meghalaya

- Member

5. Chairman, Meghalaya Bar Council

- Member

6. President, Meghalaya High Court

- Member

**Bar Association** 

7. Registrar (Judicial Service)

- Secretary

The Committee shall consider the genuine grievance relating to differences of opinion or dissatisfaction because of procedural changes in filing/listing of the matters or any genuine grievance pertaining to misbehavior of any member of the district judiciary, provided such grievance must be genuine and not to keep pressure on any judicial officer:-

By order:

REGISTRAR GENERAL

Copy to:-

- The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, for His Lordship's information.
- 2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya, for His Lordship's information.
- 3. The P.S to Hon'ble Mr. Justice W.Diengdoh, Judge, High Court of Meghalaya, for His Lordship's information.
- 4. The Advocate General, Meghalaya.
- 5. The Registrar (Judicial Service), High Court of Meghalaya, Shillong.
- 6. The Joint Registrar (Listing), High Court of Meghalaya, Shillong.
- 7. The Chairman, Meghalaya Bar Council, Shillong.
- 8. The President, Meghalaya High Court Bar Association, Shillong.
- 9 The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
- 10. Office file.

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REGISTRAR GENERAL